



2025:DHC:10307-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 16653/2022

YOGENDRA SINGH .....Petitioner

Through: Ms. Ridhi Dua, Adv.

versus

C R P F THROUGH DIRECTOR  
GENERAL & ANR.

.....Respondents

Through: Mr. Nirvikar Verma, SPC with  
Mr. Rahul Kr. Sharma, GP and Mr.  
Arshdeep Singh Randhawa, Legal Officer,  
RAF

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE OM PRAKASH SHUKLA**

**ORDER (ORAL)**

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**20.11.2025**

**C. HARI SHANKAR, J.**

1. Ms. Ridhi Dua, learned Counsel for the petitioner, seeks leave to withdraw this petition with liberty to re-institute the petition after impleading the necessary parties.

2. Leave and liberty is granted as aforesaid.

3. The petition is disposed of as withdrawn.

**C. HARI SHANKAR, J**

**OM PRAKASH SHUKLA, J**

**NOVEMBER 20, 2025/AR**